

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/AT/2024

Subject : Application under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission Scheme for evacuation of Power from Dhule 2 GW REZ" being established by the Petitioner.

Petitioner : Dhule Power Transmission Limited (DPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 100/T/L2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.

Petitioner : Dhule Power Transmission Limited (DPTL)

Respondents : REC Power Development and Consultancy Limited & Ors.

Date of Hearing : **8.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, DPTL
Shri Pranagobinda, DPTL
Shri Jitendra Singh, RECPDCL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Member, Shri P. K. Singh, did not participate in the proceedings.

2. Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of the transmission charges for the "*Transmission Scheme for evacuation of power from Dhule 2 GW REZ*" ('Project') discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. Learned counsel further submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 10.4.2024, CTUIL, vide its affidavit dated 7.5.2024 has indicated that while the Scheduled Commercial Operation Date (SCOD) of the Project is 8.2.2026, a renewable project developer, namely, Avaada Energy Private Limited has been granted in-principle connectivity under GNA for the 50 MW at Dhule with start date of connectivity as 31.12.2026 and no other applications for the connectivity at Dhule have yet been

received. Learned counsel accordingly pointed out that there seems to be a mismatch of approximately 11 months in the SCOD of the Project and that of the Renewable Energy Project.

3. The representative of CTUIL reiterated the submissions made vide its affidavit dated 7.5.2024 and submitted that the Project had been planned on the potential basis to enable the evacuation of power from Dhule 2 GW REZ, which is part of the 181.5 GW REZ planned towards the achievement of the 500 GW of target by 2030. The representative of CTUIL further submitted that although presently one RE developer has been granted in-principle connectivity at Dhule, CTUIL is expecting more such RE generators to come up in the near future, and the issue of mismatch in their SCOD would not arise. He further added that insofar as the planning aspect is concerned, the first priority is given to ensure that there is no mismatch in the SCODs of the transmission elements (upstream / downstream network), and at that stage, precise detail/knowledge about the upcoming generation is not available and only at subsequent stages, efforts are made to avoid the issues of mismatch in the SCODs of the transmission elements and RE Projects.

4. In response, learned counsel for the Petitioner submitted that, considering that presently, there appears to be a mismatch of approximately 11 months, the Commission may consider devising a mechanism to ensure that the Petitioner is not adversely affected in this regard. Learned counsel sought liberty to file a brief submission on the above aspect.

5. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission observed that the SCOD of the Dhule S/s covered under the transmission scheme in the present Petition is 8.2.2026, while as per the submission of the CTUIL, the start date of the connectivity to the only connectivity grantee at the Dhule S/s is 31.12.2026. Accordingly, there is a mismatch of approximately 11 months. CTUIL was directed to clarify on an affidavit within 10 days how the mismatch in scheduled dates between the transmission system and the generator can be addressed in the instant case

6. The Commission directed the Petitioner to file its affidavit as para 4 above within a week.

7. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)